CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings


Sub: Petition under Section 79 (1) of the Electricity Act, 2003. Denial of open access by State Load Despatch Centre, Karnataka.

Date of hearing : 18.5.2010

Coram : Dr. Pramod Deo, Chairperson
        Shri S.Jayaraman, Member
        Shri V.S.Verma, Member

Petition No. 188/2009

Petitioner : Narayanpur Power Company Pvt. Ltd., Bangalore

Respondents 1. Karnataka Power Transmission Corporation Limited, Bangalore
             2. Gulbarga Electricity Supply Company Ltd., Gulbarga
             3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Petition No. 265/2009

Petitioner : Gem Sugar Ltd. Bangalore

Respondents 1. Karnataka Power Transmission Corporation Limited, Bangalore
             2. Hubli Electricity Supply Company Ltd., Dharwad
             3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore
             4. Reliance Energy Trading Co. Ltd., Mumbai

Petition No. 266/2009

Petitioner : Bannari Amman Sugars Limited, Bangalore
Respondents

1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Sri Chamundeshwari Electricity Supply Company, Mysore
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Petition No. 267/2009

Petitioner : Shri Renuka Sugars Ltd. Belgaum
Respondent : Chief Engineer (Electricity), State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Parties present : Shri Nitin Mishra, Advocate, NPCPL
Shri Anand K. Ganesan, Advocate, KPTCL

These applications have been made inter alia alleging denial of open access by KPTCL in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. Learned proxy counsel for the petitioners submitted that the counsel appearing in these matters was unable to appear before the Commission due to personal difficulties. Similarly, learned counsel for the respondent submitted that the affidavits containing the orders of the High Court referred to, with an explanatory note as to how the actions of SLDC are supported by the interim orders of the Hon`ble High Court has been filed except Petition No. 188/2009. He requested for a short adjournment to file submission in Petition No. 188/2009.

3. The Commission allowed the request of the learned counsel for the petitioner and respondents.

4. These applications shall be notified for hearing on 15.6.2010.

Sd/-
(T.Rout)
Joint Chief (Law)